## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH DELHI.

## OA 693/86.

17.9.1986.

Shri Devi Dayal Sharma Vs. Lt. Governor of Delhi and others

Applicant through counsel Shri R.L.Sethi.

The applicant has no right to the post of Headmaster. Merely because he was asked to lookafter the matters relating to the school, he does not acquire any right to the post In fact there was no post of the Headmaster as such nor is there any post having been sanctioned now Under the impugned order Shri Khem Chand Bansal, H.M. has been transferred from CBMS Dayal Pur to G.Co.Edn. of School Nand Nagri, Delhi to take charge from the applicant. We do not see any ground to admit this Petition dismissed. petition.

(Kaushal Kumar) Member

17.9.1986

(K.Madhava/Reddy) Chairmán

17.9.86